

IN THE COURT OF THE DISTRICT JUDGE :::::::::::::::::::: BONGAIGAON

Misc. (J) Case No. 66/2012.

National Highways Authority of India ...Petitioner

Vs.

M/s. Punj Lloyd Ltd.Respondent

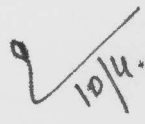
**PRESENT : Smt. M. Nandi,
District Judge,
Bongaigaon.**

*ADVOCATE APPEARED : Sri P.K. Sah, Advocate
for the Petitioner.*

*Sri S. Ranjan, Advocate
for the Respondent.*

Date of Argument : 14.03.2013.

Date of Judgment : 10.04.2013.


District Judge,
Bongaigaon

J U D G M E N T

1. This Misc. Case arose on a petition vide No. 1256/12 filed by the Project Director, National Highways Authority of India, Bongaigaon U/S 34(3) of the Arbitration and Conciliation Act, 1996 for condonation of delay in filing petition for setting aside the arbitral award dtd. 17.08.2012 U/S 34 of the said Act.

2. The brief fact of the case is that the petitioner has filed the petition U/S 34 of the Arbitration and Conciliation Act, 1996 for setting aside the award dtd. 17.08.2012 to the limited extent of Claim No. 1 and 2. The petitioner was aggrieved by such part of the Arbitration Award dtd. 17.08.2012 passed by the Arbitration Tribunal against the petitioner and in favour of the Opp. Party. The impugned award was, therefore, being challenged only to the limited extent of Claim No. 1 and 2. The National Highways Authority of India, Ministry of Transport and Highways, Govt. of India has been doing the work of

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